

19  
**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



**Co. Appeal No. 175/252/NCLT/AHM/2018**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2018**

Name of the Company: Jasmeetsingh Bhupendrasingh Chhabra & Anr.  
(J R Transport Solutions Pvt Ltd.)  
V/s.  
Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u>                  | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u>  |
|--------------|--|--------------------|-----------------------|---|
| 1.           | ES MANISH BUCHASIA                             | PCS H<br>4156      | Applicant             |  |
| 2.           | Nachiket D. Mehta<br>for<br>Ms. Maithili Mehta | Advocate           | Respondent<br>IT Dept |  |

**ORDER**

PCS Mr. Manish Buchasia is present for the Appellant. Advocate Mr. Nachiket Mehta for Advocate Ms. Maithili Mehta is present for the Income Tax Department.


The representation of the ROC is received.

The Representation of Income Tax Department is received through its Ld. Lawyer.

The Appellant filed an additional affidavit with regard to the fact that it is not a shell company and no unusual transaction took place during the demonetisation period.

Heard arguments of learned PCS for the Appellant.

The order is reserved.

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

  
**HARIHAR PRAKASH CHATURVEDI  
(MEMBER JUDICIAL)**

Dated this the 1<sup>st</sup> of August, 2018.